IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77618 of 2019 (Withdrawal)
(On behalf of Appellant)
And
Service Tax Appeal No.76576 of 2014

(Arising out of Order-in-Appeal No.83/RAN/2014 dated 18.07.2014 passed by Commissioner(Appeals), Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi
(5A, Main Road, Ranchi, Jharkhand)

...Appellant

VERSUS

M/s.Diesel Shed BKSC

.....Respondent
(South Eastern Railway, Post & Dist.-Bokaro Steel Cirty, Jharkhand-827010.)

APPEARANCE

Shri M.P.Toppo, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75097/2021
FINAL ORDER NO. 75406/2021

DATE OF HEARING : 19 July 2021
DATE OF DECISION : 19 July 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri M.P.Toppo, learned Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has

been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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